

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.12030/2014

(Arising out of impugned final judgment and order dated 18/12/2013
in CMA No. 4252/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

RAJENDRA SINGH GAHLAUT & ANR

Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS

Respondent(s)

(With interim relief and office report)

Date : 07/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. E. C. Agrawala, AOR
Mr. Abhinav Agrawal, Adv.
Mr. Gurunath R. Naik, Adv.

For Respondent(s)

Mr. Prasenjit Kr. Chakravorthy, Adv.
Mr. Ravi Prakash Mehrotra, AORUPON hearing the counsel the Court made the following
O R D E RRegard being had to the letter circulated on behalf
of the petitioners, seven weeks' time is granted for filing
rejoinder affidavit.

Signature Not Verified

Digitally signed by
Gulshan Kumar Arora

(Chetan Kumar)

(H.S. Parasher)

Date: 2015.12.07

17:31:10 IST

Reason:

Court Master

Court Master